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**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

**LIBRARY**

O.A/351/117/2020

Date of Order: 01.02.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

JOSE P JOHN  
-VS-  
APWD

For The Applicant(s): Mr. P. C. Das, counsel  
Ms. T. Maity, counsel

For The Respondent(s): Mr. R. Halder, counsel

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. Ld. counsel for the applicant submits that the grievance of the applicant has been redressed. The suspension order has been revoked and the applicant has been permitted to join his duty.

3. Accordingly, since the grievance of the applicant has been redressed, the O.A has become infructuous and is disposed of as infructuous. No costs.

4. Communication dated 3<sup>rd</sup> September, 2020 is taken on record.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

ss